

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT) : CBI-08 : RADC : ND**

**CC No. 10/15
CIS No. 215/2019
CBI Vs. R.P Bhatia**

01.09.2020

*Case file is taken up for physical hearing in the court room, in reference to the **Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RADC, New Delhi.***

*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is **No. 417/RG/DHC/2020 dt. 27.08.2020.***

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.

Present: Mr. M. Saraswat, PP for CBI with SI Ashok Kumar, Pairvi Officer for CBI.

Advocate Devraj, defence counsel for the accused R.P. Bhatia.

Arguments concluded on behalf of the defence.

Put up arguments in rebuttal on behalf of CBI now on **04.09.2020.**

Digitally signed copy of the order sheet be sent to the

Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 01.09.2020

PS